

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/AT/2017

Subject : Application under Section 63 of Electricity Act, 2003 for Adoption of Tariff with respect to the Transmission System being established by NER II Transmission Ltd.

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NER II Transmission Limited

Respondents : Assam Electricity Grid Corporation Ltd. and Others

Parties present : Shri Pulkit Sharma, NERTL
Shri T.A.N Reddy, NERTL
Shri Harshit Gupta, NERTL
Ms. S.Sahai, NERTL
Shri Ankit Kumar, RECPTCL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of transmission charges for NER II (Part-B) & V and requested to adopt the transmission charges.

2. After hearing the learned counsel for the petitioner, the Commission observed that Bid Evaluation Committee (BEC) in Para 8(b) of the Minutes of meeting dated 8.2.2017 has mentioned that the levelised tariff for the project is based on estimated cost communicated by CEA and the methodology for calculation of tariff as per CERC norms for the same period works out to Rs. 4070.70 million. The Commission further observed that the successful bidder has made bid for Rs. 4316.53 million per annum. However, the levelised transmission charges of the successful bidder is higher than the levelised transmission charges computed as per CERC norms by Bid Evaluation Committee i.e. Rs. 4070.70 million.

3. The Commission directed the Bid Process Coordinator (BPC) i.e. REC Transmission Projects Company Ltd. to submit its comments on or before 26.5.2017 on higher levelised tariff in comparison with the tariff worked out as per CERC tariff norms based on the estimated cost communicated by CEA. The Commission directed BPC that

due date of filing the information should be strictly complied with. No extension shall be granted on that account.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**